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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 962 of 2013
Cuttack, this the 5th day of May, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....
Kunaram Mohanta,
aged about 27 years,
Son of Bisham Mohanta,
Village-Chhotraipur,
P.O-N.C. Pur, P.S- Morada,
Dist-Mayurbhanj.

.....Applicant

Advocate(s).....M/s. D.P. Dhalsamant, N.M. Rout, C. Mohanta

VERSUS

1. Divisional Railway Manager,
South Eastern Railway,
Kharagpur, At/PO/PS-Kharagpur,
Dist-Midnapur, (West Bengal).
2. Inspector General of Police
(Crime Investigation Department) Missing Persons Bureau,
3rd Floor, Bhavani Bhawan,
Alipur, Kolkata-700027.
3. Junior Engineer (Works),
Grade-I, South West Office of
Sr. Dy. General Manager, Kharagpur.
4. Union of India represented through
General Manager,
SERLY, Kolkata-43.

..... Respondents

Advocate(s)..... T. Rath

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.P.Dhalsamant, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to provide him employment under rehabilitation assistance scheme and disburse the family pension to his mother holding the death of his father, who is missing since 2008. The case of the applicant in nutshell is that his father, who was working as Khalasi Helper under Section Engineer (Works), S.E.Railway, Kharagpur, went missing since 8.6.2008. His mother lodged an F.I.R. on 25.07.1998 for missing of his father but till date he could not be traced. In the year 2006, his mother submitted representation vide Annexure-A/3 series along with other certificates/affidavits for providing employment on compassionate ground in his favour. The applicant submitted that in the meantime, after so many correspondences with the authorities, he has not been provided with appointment on compassionate ground. Mr. Dhalsamant, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant made his last representation on 30.12.2011 but till date he has received no response.

4. Taking into account the submission made by Mr. Dhalsamant, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case and without prejudice to the either side, I dispose of this O.A. at this admission stage by directing Respondent No. 1 to consider and dispose of the representation dated 30.12.2011, if the same has been filed and is still pending consideration, with a well




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reasoned order and communicate the same to the applicant within a period of 30 days from the date of receipt of a copy of this order. However, the points raised by the applicant in his representation are kept open for the authorities to consider the same as per the law and rules in force. If after such consideration the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a period of 60 days from the date of such consideration to extend the said benefit to the applicant. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Dhalsamant, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 1 and 4 by Speed Post for which he undertakes to file the postal requisites by 08.05.2015.


(A.K.PATNAIK)
MEMBER(Judl.)